

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR		
Interactive Session on – Key issues relating to cases of Dishonour of Cheque under the Negotiable Instruments Act, 1881 (through online and other modes of communication)		
DATE: 1st November, 2025		
SCHEDULE		
SESSIONS	TIME	TOPICS
I	10:20 am to 10:30 am	Inaugural session & overview of the programme By: Director, MPSJA
II	10:30 am to 11:45 am	(a) Negotiable Instruments Act, 1881 • Meaning of Negotiable Instrument • Types & features of Negotiable Instruments • Difference between various Negotiable Instruments (b) Important ingredients of the offences u/s 138 (c) Procedure from process to accused statement By: Shri Saurabh Kumar Singh, OSD, MPSJA
TEA BREAK (11.45 am to 12.00 noon)		
III	12.00 noon to 1.30 pm	• Offences by companies & vicarious liability of officers • Tools & techniques for timely disposal of cases under the Negotiable Instruments Act, 1881 • Presumption u/s 118 & 139 of the Negotiable Instruments Act, 1881 By: Shri Bharat Kumar Vyas, V District & Additional Sessions Judge, Dr. Ambedkar Nagar, District Indore
LUNCH BREAK (1.30 pm to 2:00 pm)		
IV	2.00 pm to 3.30 pm	• Issues relating to sentencing & determination of just compensation • Compounding, settlement & plea bargaining under the Negotiable Instruments Act, 1881 • Guidelines issued by Hon'ble the Apex Court and the High Court of Madhya Pradesh By: Shri Sameer Kumar Mishra, Secretary District Legal Service Authority Rewa
V	3.30 pm onwards	Valedictory Session By: Shri Sachin Sharma, Addl. Director, MPSJA

Note: (i) The schedule is subject to change as per exigencies.

(ii) Course Coordinator – **Shri Sachin Sharma, Additional Director, MPSJA** (Mob. 9425492008)

DIRECTOR